

Railway Mileage added in Orissa since First Five Year Plan

8810 SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of RAILWAYS be pleased to state:

(a) the railway mileage added in Orissa, Plan-wise since First Five Year Plan,

(b) how does it compare with West Bengal, Bihar, and Maharashtra; and

(c) what is the percentage of load of goods traffic in South Eastern Rail-

way as compared to all India level and what is the percentage of Oriya employees in South Eastern Railway and Eastern Railway from Grade IV onwards?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) and (b) Railway kilometrage for each State is not available for the period earlier than 31st March 1959. Further the boundaries of some of the States have also changed from time to time, so that whatever data are available should be viewed in that light. The available figures for the four States in question are furnished below:—

Route Kilometres of Government Railways as on 31st March

State	1959	1961	1966	1969	1973
Orissa	1368	1445	1711	1872	1876
West Bengal	3045	3057	3415	3667	3702
Bihar	4809	4953	5206	5147	5166
Maharashtra	..	5139	5206	5201	5228

(c) The proportion of goods traffic carried by the South Eastern Railway, in terms of tonnes originating and not

tonne kilometres to the total traffic on the Indian Railways for the year 1972-73 is as under:

	South Eastern Railway (Millions)	Total Indian Railways (Millions)	Percentage of South Eastern Ry. to Total
Tonnes Originating	59.3	201.3	29.5
Tonnes Kilometres	26,657.3	136,542.0	19.5

Statistics of number of employees on the basis of language or region of origin are not maintained

Supply of Power to Industries in Orissa

8811 SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) what is the position of power

supply to industries in Orissa at present:

(b) whether it is able to cope up with demand, and

(c) if not, how long the shortage will continue and Government's policy in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). The position

of power supply to industries in Orissa is satisfactory at present as the generation is adequate to meet the load demand.

(c) Does not arise.

Alleged Malpractices in regard to Pricing and Marketing of Products Indulged by Foreign Companies

8812. SHRI D. B. CHANDRA GOWDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the malpractices being indulged into by foreign-owned companies in regard to pricing and marketing of their products;

(b) whether Government have ordered any investigation into their functioning; and

(c) if so, the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Government have reasons to believe that three companies, namely, the Cadbury Fry (India) Private Ltd., the Colgate-Palmolive (India) Private. Ltd. and the Coca-Cola Export Corporation Limited are indulging in monopolistic trade practices and, therefore, references were made under Section 31 of the MRTP Act to the MRTP Commission for an inquiry and report. The Reports of the Commission in these cases are awaited. The details of the certain studies undertaken by the MRTP Commission in certain fields were given to the House in reply to Unstarred Question No. 5400 on the 2nd April, 1974. A list of foreign controlled undertaking or companies in which there is a high percentage of foreign equity participation, in respect of which there are charges that they are indulging in restrictive trade practices, which are being inquired into, was

laid on the Table of the House in reply to Unstarred Question No. 886 on the 26th February, 1974. The suggestion made in part (a) of Unstarred Question No. 7867 answered in the House on the 23rd April, 1974 has been brought to the notice of the MRTP Commission for its consideration as to whether it would like to initiate *suo-motu* inquiries in respect of the companies cited therein, along with those initiated by the Commission as indicated in paragraph 5 of Chapter IV of the Commission's Annual Administrative Report on the Working of the MRTP Commission for the year ended 31st December, 1972.

(b) Only in the case of the Cadbury Fry (India) Private Limited, Government had appointed Inspectors under Section 44 of the MRTP Act for making an investigation into the Affairs of the Company.

(c) The Commission's views that the studies undertaken by it are quite time consuming and it would not be in the interest of investigation to disclose details about such studies till sufficient material has been collected and the Commission takes a decision to institute formal proceedings was brought to the notice of the House in reply to Unstarred Question No. 5400 on the 2nd April, 1974.

Availability and consumption of Petrol, Diesel and Kerosene Oil

8813. SHRI D B CHANDRA GOWDA Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) the actual availability and consumption in the country of petrol, diesel and kerosene oil as on 1st March, 1974; and

(b) whether efforts are being made to meet the requirements of diesel, Kerosene oil and petrol through indigenous production and supplementing the production capacity with the help